

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4427
ANSWERED ON:20.12.2012
REGIONAL LANGUAGES
Jardosh Smt. Darshana Vikram

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has taken any steps in consultation with the Ministry of Home Affairs and Supreme Court to allow regional languages of concerned States for judicial proceedings of the concerned High Court of the States;
- (b) if so, the details thereof;
- (c) whether any request was received from the Court of Gujarat in this regard; and
- (d) if so, the time by which it is likely to be allowed?

Answer

MINISTER OF LAW & JUSTICE (DR. ASHWANI KUMAR)

(a) to (d) : The Government has received proposals from the Governments of Tamil Nadu, Gujarat and Chhattisgarh regarding use of Tamil, Gujarati and Hindi in the proceedings of the Madras High Court, Gujarat High Court and Chhattisgarh High Court respectively.

As per the decision of the competent authority in its meeting held on 21.5.1965, comments of the Chief Justice of India are necessary before the Department of Official Language in Ministry of Home Affairs could consider such proposals. The Chief Justice of India has intimated that the proposals regarding use of Hindi, Tamil and Gujarati in the High Courts of Chhattisgarh, Madras and Gujarat respectively have been considered by the Full Court of the Supreme Court of India in the meeting held on 11.10.2012. The Full Court, after due deliberations, has decided not to accept the proposals and have reiterated the earlier similar Resolutions of the Full Court of the Supreme Court adopted on 07.05.1997 and 15.10.1999. The decision of Supreme Court has been conveyed to the Department of Official Language in Ministry of Home Affairs.